

(d) and (e) Department of Commerce has advised the Department of Revenue on 10.12.2014 to enhance/revise import duty on dry forms of Natural Rubber (HS 400121, 400122, 400129) from existing 20% or ₹ 30 per kg whichever is lower to 25% *vide* this department's OM dated 10.12.2014.

Lifting of ban by EU on import of mango from India

†972. SHRI RAM NATH THAKUR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that the ban on import of mango from India has been lifted by the European Union (EU) after improvement in plant health controls;

(b) if so, the details thereof;

(c) the amount likely to be earned therefrom and whether import of vegetables from India is still banned; and

(d) if so, the steps taken by Government to lift the restriction on import of vegetables from India?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Yes.

(b) The European Commission has notified lifting of the ban on mango through Commission Implementing Decision no. 2015/237 of 12th Feb, 2015.

(c) Indian export of mango to the EU during 2012 and 2013 were valued at US\$ 6.73 million and 10.09 million respectively. Ban on import of vegetables from India has not been lifted by EU.

(d) Standard Operating Procedure (SOP) has been developed by the Government for pest free export of fresh vegetables to EU wherein the vegetables are processed in pack houses approved by Agricultural and Processed Food Products Export Development Authority (APEDA) under the supervision of Plant Quarantine before export to EU.

Promotion of industrial activities

973. SHRI P. BHATTACHARYA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the policy of Government to promote industrial activities and make India, a manufacturing hub;

†Original notice of the question was received in Hindi.